

**GOVERNMENT OF INDIA
WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION
LOK SABHA**

UNSTARRED QUESTION NO:1020
ANSWERED ON:17.07.2014
PROTECTION OF GROUNDWATER
Kothapalli Smt. Geetha

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:

- (a) whether the National Green Tribunal is successfully protecting groundwater in the country;
- (b) if so, the details thereof and the amount spent during each of the last two years to stop misuse of groundwater in the country, State-wise; and
- (c) the role of the Non-Governmental Organisations and other private players in this regard?

Answer

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION;
PARLIAMENTARY AFFAIRS AND TEXTILES (INDEPENDENT CHARGE). (SHRI SANTOSH KUMAR GANGWAR)

(a) to (c) The National Green Tribunal (NGT) has been established under the National Green Tribunal Act, 2010, of the Ministry of Environment and Forests for effective and expeditious disposal of cases relating to environmental protection and conservation of forests and other natural resources including ground water, enforcement of any legal right relating to environment and giving relief and compensation for damages to persons and property and for matters connected therewith. At present, there are 24 cases being dealt with at NGT wherein, Central Ground Water Authority (CGWA) is one of the respondents. All these cases have been filed by Non-Government Organizations/Voluntary Organisations/ NGT Bar Associations/ Companies or individuals.